

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Tenth Lok Sabha)

SIXTEENTH REPORT

(Presented on 11-3-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on 10 March, 1993 for classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to eighteen Bills specified in Appendix.

4. After considering all aspects of the Bill, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Muslim Personal Law (*Sharia*) Application (Amendment) Bill, 1992 (*Amendment of section 2*) by Shri Syed Shahabuddin.
- (2) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992 by Shri Dileepbhai Sanghani.
- (3) The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1992 by Shri Syed Shahabuddin.
- (4) The University of Allahabad Bill, 1992 by Shri Mohan Singh (Deoria).
- (5) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh (Deoria).
- (6) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Prof. Rasa Singh Rawat.
- (7) The Cinematograph (Amendment) Bill, 1993 (*Amendment of section 5B*) by Shri Harin Pathak.
- (8) The Indian Medicine Central Council (Amendment) Bill, 1993 (*Amendment of section 2, etc.*) by Shri Sharad Dighe.
- (9) The Code of Criminal Procedure (Amendment) Bill, 1992 (*Amendment of sections 125 and 127*) by Shrimati Sumitra Mahajan.

The Committee further recommend that all the remaining 9 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
10 March, 1993

19 Phalgun, 1914 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recom- mended	Time recom- mended
1	2	3	4	5
1.	The Muslim Personal Law (Shariat) Application (Amendment) Bill, 1992 (Amendment of section 2) by Shri Syed Shahabuddin.	116 of 1992	A	2 hours
2.	The High Court of Manipur Bill, 1992 by Shri Y. Yaima Singh.	146 of 1992	B	2 hours
3.	The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992 by Shri Dileepbhai Sanghani.	156 of 1992	A	2 hours
4.	The Public Employment (Field of Selection, Domicile Requirement and Transferability) Bill, 1992 by Shri Syed Shahabuddin.	143 of 1992	B	2 hours
5.	The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1992 by Shri Syed Shahabuddin.	152 of 1992	A	2 hours
6.	The Muslim Women (Protection of Rights on Divorce) Amendment Bill, 1992 (Substitution of new Long Title for the existing Long Title, etc.) by Shri Syed Shahabuddin.	155 of 1992	B	2 hours
7.	The Constitution (Amendment) Bill, 1992 (Amendment of article 30) by Shri B. Akbar Pasha.	151 of 1992	B	2 hours
8.	The Indian Penal Code (Amendment) Bill, 1992 (Amendment of sections 302 and 396) by Shri Mohan Singh (Deoria).	166 of 1992	B	2 hours
9.	The Criminal Law Amendment (Amending) Bill, 1992 (Omission of section 7, etc.) by Shri Mohan Singh (Deoria).	165 of 1992	B	2 hours
10.	The University of Allahabad Bill, 1992 by Shri Mohan Singh (Deoria).	178 of 1992	A	2 hours
11.	The Mercy Killing Bill, 1992 by Dr. Vasant Pawar.	173 of 1992	B	2 hours

1	2	3	4	5
12.	The Constitution (Amendment) Bill, 1992 (<i>Amendment of article 174</i>) by Shri Mohan Singh (Deoria).	174 of 1992 A		2 hours
13.	The Constitution (Amendment) Bill, 1992 (<i>Amendment of Eighth Schedule</i>) by Prof. Rasa Singh Rawat.	175 of 1992 A		2 hours
14.	The Cinematograph (Amendment) Bill, 1993 (<i>Amendment of section 5B</i>) by Shri Harin Pathak.	4 of 1993 A		2 hours
15.	The Indian Medicine Central Council (Amendment) Bill, 1993 (<i>Amendment of section 2, etc.</i>) by Shri Sharad Dighe.	3 of 1993 A		2 hours
16.	The Transfer of Property (Amendment) Bill, 1993 (<i>Amendment of section 2, etc.</i>) by Shrimati Sumitra Mahajan.	1 of 1993 B		2 hours
17.	The Code of Criminal Procedure (Amendment) Bill, 1992 (<i>Amendment of sections 125 and 127</i>) by Shrimati Sumitra Mahajan.	181 of 1992 A		2 hours
18.	The Indian Penal Code (Amendment) Bill, 1992 (<i>Omission of section 479, etc.</i>) by Shrimati Sumitra Mahajan.	180 of 1992 B		2 hours